

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-516

CP (CAA) No. - 94/230/232/ND/2022

IN THE MATTER OF:

Trikoot Goods Pvt. Ltd. And Silvertoan Papers Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 01.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Alok Kumar Kuchhal along with Adv. Snehal Sharda
For the Respondent : Adv. Shankari Mishra for RD, Ms. Hemlata Rawat Counsel for OL

ORDER

We have heard Counsel for Applicant. Proxy Counsel for RD has appeared and submitted that they have certain observations in the matter. Counsel for Applicant has submitted that they will file their response to those observations. Counsel for OL has also submitted that they have certain observations to which the Counsel for Applicant has submitted that they will file their response. None appeared on behalf of Income Tax Dept. Court Officer is directed to send e-notice to Income Tax Dept for their appearance as well as reply. Counsel for Applicant is directed to file her response within week days. Post this matter on **04.01.2023**.

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**(RAHUL BHATNAGAR)
MEMBER (T)**

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**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**